

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.876/17
PS: Ranhola
State Vs. Deepak @ Satish
U/s 302/308/323/34 IPC

23.09.2020


Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the the applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of
applicant/ accused for grant of bail.

Reply to the above application has not been received as yet.

Issue notice to IO/SHO concerned to file reply to the above
application as well as to file report regarding previous involvement of
applicant/accused, returnable for 05.10.2020

Put up on 05.10.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.381/14
PS: West Patel Nagar
State Vs. Pintu Yadav
U/s 302/394/34 IPC

23.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Archit Kaushik, Ld. counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of
applicant/ accused for grant of regular bail.

Reply to the above application has not been received as yet.

Issue notice to IO/SHO concerned to file reply to the above
application as well as to file report regarding previous involvement of
applicant/accused, returnable for 01.10.2020

Put up on 01.10.2020 for consideration.



(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.15/18
PS: Ranhola
State Vs. Jacob @ Gunnu
U/s 302/34 IPC

23.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.F.C. Giri, Ld. Legal Aid counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., as filed on behalf of
applicant/ accused for grant of interim bail for 30 days, is listed today for
consideration.

This application was filed on behalf of the applicant/accused
on the ground of illness of mother and sister of the applicant/accused.

On last date of hearing i.e. 14.09.2020, Ld. Legal Aid counsel
for the applicant/accused sought one opportunity for providing the medical
documents of mother and sister of the applicant/accused, as no medical
documents of mother and sister of the applicant/accused were annexed
alongwith the application.

At this stage, Ld. Legal Aid Counsel for the
applicant/accused submits that the medical documents of mother and sister
of the applicant/accused are not available as they are not having such
medical documents.

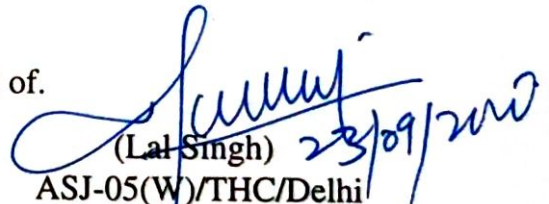
Since this application has been filed by the applicant/accused


23/09/2020

solely on the ground that applicant/accused wanted to look after his ailing mother and sister but alongwith the application no medical documents of mother and sister of the applicant/accused have been annexed and today also no such documents have been filed and hence, the present application cannot be entertained in absence of medical documents.

Therefore, this application filed on behalf of the applicant/accused Jacob @ Gunnu, deserves to be dismissed. Accordingly, the present application is dismissed.

Application is accordingly disposed of.


(Lal Singh) 23/09/2020
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.426/17
PS: Paschim Vihar
State Vs. Pritam @ Sonu @ Bijli
U/s 394/397/302/34 IPC

23.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Deepak Chauhan, Ld. counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of
applicant/ accused for grant of interim bail on medical ground.


Medical status report of applicant/accused has been received
from Medical Officer In-charge, Central Jail No.10, Rohini, through Addl.
Superintendent, Central Jail No.10, Rohini.

As per the medical status report, the CBNAAT report of
applicant/accused (to rule out tuberculosis) result is awaited.

Therefore, issue fresh notice to Superintendent, Central Jail
No.10, Rohini, to file fresh medical status report as well as report
regarding CBNAAT of applicant/accused, returnable for 28.09.2020.

Notice be also issued to IO/SHO concerned to file report
regarding the present status of cases pertaining to previous involvement of
applicant/accused, returnable for 28.09.2020

Put up on 28.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.397/19
PS: Moti Nagar
State Vs. Brijesh
U/s 307/34 IPC

23.09.2020

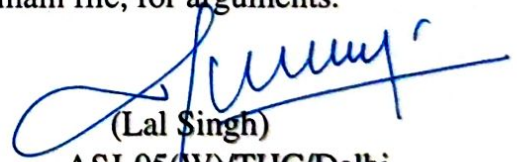
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Vineet Jain, Ld. counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., as filed on behalf of
applicant/ accused for grant of regular bail, is listed today for
consideration.

Reply to the above application has been received on behalf of
SI Yad Ram Yadav, P.S. Moti Nagar alongwith previous involvement
report of applicant/ accused.

Arguments partly heard.

Put up on 01.10.2020 alongwith main file, for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.99/18
PS: Ranjit Nagar
State Vs. Arjun Hakla
U/s 392/394/397/411//34 IPC

23.09.2020

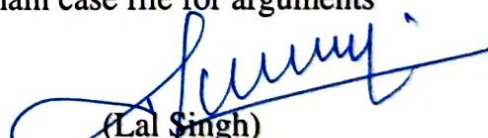
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Zia Afroz Ld.counsel for the applicant/accused through
VC.

This application U/s 439 Cr.P.C., as filed on behalf of
applicant/ accused for grant of regular bail, is listed today for
consideration.

Reply to the above application has been received on behalf of
ASI Balmiki Mishra, P.S. Ranjit Nagar alongwith previous involvement
report of applicant/accused.

Arguments on above application partly heard.

Put up on 30.09.2020, alongwith main case file for arguments
on above application.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Crl. Rev. No.70/20
Pravesh Bajaj Vs. The State

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

23.09.2020


Present : None for the petitioner.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent
through VC.

Matter is at the stage of arguments on revision petition.

None has appeared for the petitioner,

Therefore, issue notice to the petitioner through electronic mode for next of hearing 03.12.2020.

Put up on 03.12.2020 for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Crl. Rev. No.101/20
Veenus Gupta Vs. Pramjit Bakshi

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.


23.09.2020

Present : Ms. Sangeeta Chopra, Ld. Counsel for the petitioner.
None for the respondent.

Before lock-down, this matter was listed on 16.03.2020 and perusal of order dated 16.03.2020 shows that notice was directed to be issued to respondent on filing of PF/RC, returnable for 01.04.2020.

However, at this stage, Ld. Counsel for the petitioner submits that due to lock-down PF/RC could not be filed for the service of the respondent. She further submits that in the meanwhile petitioner came to know that respondent has changed his current address and hence, she is seeking one opportunity to file fresh address of the respondent.

In view of the above, matter is adjourned for 03.12.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Crl. Rev. No.104/20

Bijoy Thomas & Anr. Vs. The State & Anr.


Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

23.09.2020

Present : Sh. Sudhir Roy, Ld. Counsel for the petitioner through VC.

At the very outset, Ld. Counsel for the petitioner submits that this matter was filed just few days before the lock-down and same was marked to this court for 01.04.2020 and in between due to lock-down matter could not be taken up on 01.04.2020.

In view of above, put up on 26.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No.152/18
FIR No.522/17
PS: Hari Nagar
State Vs. Rajesh Gupta & Ors.

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

23.09.2020

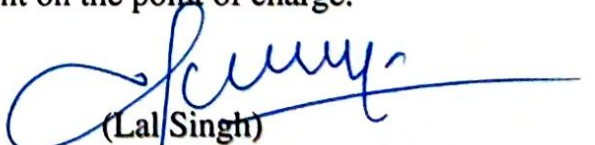
Present : Sh. M.A. Khan, Ld. Addl. PP for the State/through VC.
None for the accused persons.

Matter is at the stage of argument on the point of charge.

Perusal of file shows that before lock-down accused Rajesh Gupta was in JC and other accused person namely Raj Kumar Diwakar and Vishal Rathore were on bail.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons who are on bail for their non joining the proceedings through VC only for today.

Put up on 03.12.2020 for argument on the point of charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No.703/19
FIR No.59/18
PS: Anand Parbat
State Vs. Chandra Shekhar

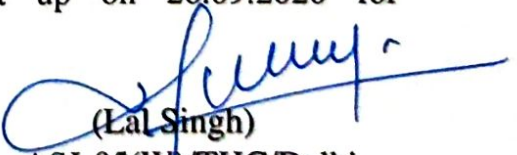
Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

23.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Inderkant Jha, Ld. Counsel for the accused alongwith
accused who is on bail, through VC.

Perusal of file shows that vide order dated 03.03.2020, Ld. District & Session Judge, West, THC, has withdrawn the present case from the court of Ld. ASJ (Special Fast Track Court)-01, THC, Delhi, and same was assigned to this court and parties were directed to appear on 01.04.2020, however, in between due to lock-down, present case could not be taken up on 01.04.2020 and thereafter, matter was adjourned en-block.

In view of the above, put up on 26.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No.56235/16
FIR No.57/11
PS: Khyala
State Vs. Arvind Azad

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/ 2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

23.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused.

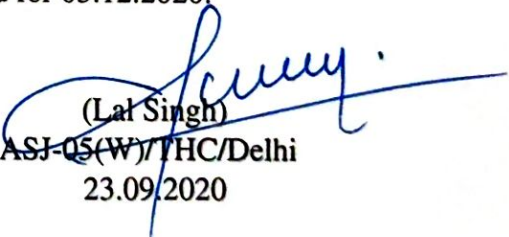
Matter is at the stage of P.E.

Perusal of file shows that before lock-down accused was in JC.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of above, matter is adjourned for 03.12.2020.

Put up on 03.12.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No. 56821/16
FIR No.615/14
PS: Nihal Vihar
State Vs. Sunny Malik & Ors.

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/ 2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

23.09.2020


Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of above, matter is adjourned for 03.12.2020

Put up on 03.12.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No.242/18
FIR No.06/18
PS: Tilak Nagar
State Vs. Prabhjot Singh @ Prince @ Pathi & Ors.

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/ 2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

23.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

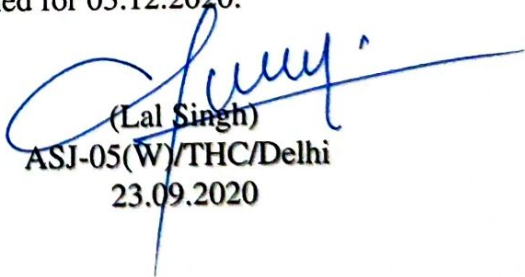
Matter is at the stage of P.E.

Perusal of file shows that beofre lock-down accused were in JC.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of above, matter is adjourned for 03.12.2020.

Put up on 03.12.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No. 541/18
FIR No. 85/18
PS: Maya Puri
State Vs. Sachin

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/ 2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

23.09.2020

Present : Sh. M.A. Khan, Ld. Adl. PP for the State through VC.
None for the accused.

Matter is at the stage of P.E.

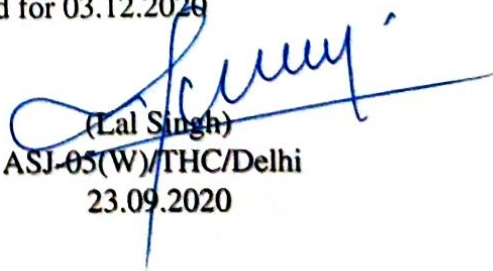
Perusal of file shows that accused is on bail in this case, however, he has not joined the proceedings through VC.

In view of present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused for his non joining the proceedings through VC only for today.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of above, matter is adjourned for 03.12.2020

Put up on 03.12.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
23.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

CrI. Rev. No.346/19
L.N. Maharana Vs. M/S Pace India

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

23.09.2020

Present : Sh. Rajat Mathur, Ld. Counsel for the petitioner alongwith petitioner through VC.
None for the respondent.

Matter is at stage of arguments on revision petition.

None has appeared for the respondent, it is already 11:45 A.M.

Ld. Counsel for the petitioner submits that this matter may be taken up in the month of November.

Therefore, issue notice to the respondent through electronic form, returnable for 19.11.2020.

Put up on 19.11.2020 for arguments.



(Lal Singh)

ASJ-05(W)/THC/Delhi

23.09.2020